

[Placed in Library. See No. LT-8181/

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act 1959:—

- (i) The Government Savings Certificates (Second Amendment) Rules, 1974 published in Notification No. G.S.R. 338(E), Gazette of India, dated the 29th July, 1974.

- (ii) The Post Office Savings Certificates Third Amendment Rules 1974, published in Notification No. G.S.R. 339 (E) Gazette of India dated the 29th July, 1974.

- (iii) The National Savings Certificates (Fourth Issue) (Second Amendment) Rules 1974, published in Notification No. G.S.R. 340(E) in Gazette of India dated the 29th July, 1974.

- (iv) The National Savings Certificates (Fifth Issue) (Second Amendment) Rules, 1974 published in Notification No. G.S.R. 341(E) in Gazette of India dated the 29th July, 1974.

[Placed in Library. See No LT-8182/14).

- (3) A copy of Notification No. G.S.R. 368(E) (Hindi and English versions) dated the 14th August, 1974 rescinding the Ministry of Finance Notification No. 147/73/Central Excise dated the 21st July, 1973, under section 38 of the Central Excise and Salt Act 1944, together with an explanatory memorandum

[Placed in Library. See No. LT-8183/74].

ALL INDIA SERVICES (MEDICAL ATTENDANCE) AMDT., RULES, 1974 TWENTY-THIRD REPORT OF U.P.S.C. FOR THE PERIOD FROM 1-4-72 TO 31-3-73 AND GOVT. MEMO GIVING REASONS FOR NOT ACCEPTING CERTAIN U.P.S.C. RECOMMENDATIONS

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA):
I beg to lay on the Table—

- (1) A copy of the All India Services (Medical Attendance) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 776 in Gazette of India dated the 27th July 1974, under sub-section (2) of section 3 of the All India Services Act, 1951.

[Placed in Library. See No. LT-8184/74].

- (2) A copy each of the following papers (Hindi and English versions) under article 323(1) of the Constitution:—

- (i) (a) Twenty-third Report of the Union Public Service Commission for the period 1st April, 1972 to 31st March 1973.

- (b) Memorandum explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases referred to in the above Report.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned above.

[Placed in Library. See No. LT-8185/74].

CENTRAL SILK BOARD (AMENDMENT) RULES, 1974 REVIEW AND ANNUAL REPORT OF NATIONAL SMALL INDUSTRIES CORPORATION LTD. NEW DELHI FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL

DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI) I beg to lay on the Table—

(1) A copy of the Central Silk Board (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No GSR 736 in Gazette of India dated the 13th July, 1974, under sub-section (3) of section 13 of the Central Silk Board Act, 1948 [Placed in Library See No LT 8186/74]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act 1956 —

(i) Review by the Government on the working of the National Small Industries Corporation Limited New Delhi for the year 1972-73

(ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon

[Placed in Library See No LT-8187/74]

MESSAGES FROM RAJYA SABHA

SECRETARY GENERAL Sir I have to report the following messages received from the Secretary-General of Rajya Sabha —

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha. I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 13th August, 1974 agreed without any amendment to the Coal Mines (Conservation and Development) Bill, 1974 which was passed by the Lok Sabha at its sitting held on the 22nd July, 1974"

(ii) In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 13th August, 1974, agreed without any amendment to the Maor Port Trusts (Amendment) Bill 1974, which was passed by the Lok Sabha at its sitting held on the 8th August 1974'

12 03 hrs

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE REPORTED FIRING BY POLICE ON YOUTH CONGRESS WORKERS AT BULSAR STATION IN GUJARAT

MR SPEAKER Shri Madhu Dandavate

SHRI VAYALAR RAVI (Chirayinkil) On a point of order

MR SPEAKER It is not the practice to raise a point of order during discussion of Call-Attention motion

SHRI VAYALAR RAVI In this House there is a precedent when calling attention notice was even withdrawn My submission is that this is a very serious matter

MR SPEAKER I will not allow such precedents to be set.

MR. SPEAKER I will not allow such precedents to be set. In between the business of the House, you suddenly get up and say "point of order" Not at all.

A member who speaks from the gangway is not speaking at all. A member who speaks without being called is not considered as speaking I call Mr Dandavate

PROF MADHU DANDAVATE (Raipur) Sir, I call the attention of the Minister of Home Affairs to the